

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH,
JABALPUR

Original Application No. 1129 of 2004

Jabalpur, this the 16th day of December, 2004

Hon'ble Shri M.P. Singh, Vice Chairman
Hon'ble Shri Madan Mohan, Judicial Member

Akhilesh Kumar Mahala,
S/o. Shri Shiv Kishor Mahala,
Aged about 28 years, R/o. Qr. No.
1177, Type-I, Ordnance Factory, Itarsi,
Distt. Hoshangabad.

.... Applicant

(By Advocate – Shri V. Tripathi)

V e r s u s

1. The Union of India, Through Secretary,
Ministry of Defence,
New Delhi.

2. The Director General,
Ordnance Factory Board,
10-A, S.K. Bose Marg, Kolkata.

3. The General Manager,
Ordnance Factory, Itarsi,
Distt. Hoshanagabad.

.... Respondents

O R D E R (Oral)

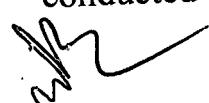
By M. P. Singh, Vice Chairman –

By filing this Original Application the applicant has claimed the following main reliefs :

“(ii) set aside the select list dated 11.12.2004,

(iii) direct the respondents to appoint the applicant as Civilian Motor Driver.”

2. The brief facts of the case are that the applicant has participated in the selection for the post of Civilian Motor Driver, General grade conducted by the General Manager, Ordnance Factory, Itarsi. According



to the applicant he has cleared the written test and has also participated in the Driving test conducted by the respondents. Finally, the applicant has not been selected by the respondents. In this connection he has submitted a representation to the respondents on 11.12.2004 (Annexure A-6). This representation is still pending with the respondents. The learned counsel for the applicant has also stated that till now the respondents have not issued the appointment orders to the selected candidates. He will be satisfied if directions are given to the respondent No. 2 to consider and decide the representation of the applicant before issuing the appointment orders to the selected candidates.

3. Accordingly, we dispose of this Original Application even without issuing notices to the respondents at the admission stage itself by directing the respondent No. 2 to consider and decide the representation of the applicant dated 11.12.2004 (Annexure A-6) by passing a speaking, detailed and reasoned order within a period of two months from the date of receipt of a copy of this order. In case the appointment orders have not been issued by the respondent No. 3, the representation of the applicant be considered and decided before issuance of the appointment orders. The applicant is also directed to send a copy of this order alongwith the copy of the petition to the respondents Nos. 2 and 3 immediately.

(Madan Mohan)
Judicial Member

“SA”

(M.P. Singh)
Vice Chairman

पृष्ठांका रां लो, ज्ञा
राज्य विधान सभा, नवलपुर, दि.....
(1) राज्य विधान सभा, नवलपुर
(2) अधिकारी कार्यालय, नवलपुर
(3) विधायिका विधायिका विधायिका विधायिका विधायिका
(4) विधायिका विधायिका विधायिका विधायिका विधायिका
सूचना एवं आवश्यक विवरण द्वारा
२००५-२००६ उप रजिस्ट्रार

✓. Tri Pathi, Adv. IBD
W/Copy of
O/C B. Kotval, C.R.A.

Signed
on 17.12.04
BB